Suresh Kumar & Co. and the contract was accordingly modified in their name. Shri Suresh Kumar was not a partner of M/s Mahendra Nath & Co. at the time of rescinding the contract.

*319. [*Transferred to the 7th May, 1974.*]

मीलावटी उर्वरकों की सप्लाई के सम्बध में जांच

*320 श्री जगदीश प्रसाद माथुर:
सरदार कुमार सं० चं० आंग्रे:
श्री सुब्रमण्यन् स्वामी :

क्या कृषि मंत्री 6 मार्च, 1974 को राज्य सभा में तारांकित प्रश्न संख्या 320 के दिये गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब तथा अन्य स्थानों में किसानों को मिलावटी उर्वरक सप्लाई करने के घोटाले की जांच अब पूरी कर ली गई है ;

(ख) यदि हां, तो कितने व्यक्ति दोषी पाए गए और उनके विरुद्ध क्या कार्यवाही की गई ;

(ग) क्या जांच प्रतिवेदन की एक प्रति सभा पटल पर रखी जाएगी ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं।

†[Enquiry into the Supply of adulterated fertilisers

*320. SHRI JAGDISH PRASAD MATHUR:
SHRI S. C. ANGRE:
SHRI SUBRAMANIAN SWAMY:

Will the Minister of AGRICULTURE be pleased to refer to the reply to Starred Question No. 320 given in the Rajya Sabha on 6th March, 1974 and state;

(a) whether the enquiry into the scandal of supplying adulterated fertilizers to the farmers in Punjab and other places has since been completed;

(b) if so, how many persons were found guilty and what action was taken against them;

(c) whether a copy of the inquiry report will be placed on the Table of the House; and

(d) if not, what are the reasons therefor?]

†[ ] English translation.

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब शिन्दे :) (क) से (घ) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

पंजाब को मिलावटी उर्वरकों की कथित सप्लाई के संबंध में भारतीय खाद्य निगम के खिलाफ किसी औपचारिक जांच का आदेश नहीं दिया गया है। तथापि, इस मामले के बारे में पंजाब सरकार की शिकायत पर जांच-पड़ताल की गई थी और यह पता चला कि कुछ बोरियों में बुहारन और अन्य अशुद्ध तत्व मिले हुए है। यह जान-बूझकर मिलावट करने का नही बल्कि भारतीय उर्वरक निगम के संबंधित मजदूरों और स्टाफ द्वारा समुचित सावधानी न बरतने का मामला था। भारतीय उर्वरक निगम से कहा गया है कि वह यह सुनिश्चित करे कि भविष्य में बोरियों में उर्वरक भरने और उसे प्रेषित करते समय ऐसी लापरवाही न होने पाये।

जहां तक आयातित उर्वरकों के कम भार का संबंध है, पंजाब से प्राप्त शिकायत की जांच पड़ताल करने पर उसे सत्य नही पाया गया। तथापि, कम भार के बारे में विभिन्न राज्यों से समय-समय पर शिकायतें प्राप्त होती रहती हैं तथा उनकी छान-बीन करके उपयुक्त कार्यवाही की जाती है। बंदरगाहों पर खुले उर्वरकों को मशीनों की सहायता से बोरों में भरने और लदान करने की पद्धति को अपना कर ऐसे मामलों के निवारण के लिए भी कार्यवाही की जा रही है।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (d) A statement is laid at the Table of the Sabha.

Statement

No formal enquiry has been ordered against the Food Corporation of India in respect of the alleged supply of adulterated imported fertilizers to Punjab. However, the complaint from Punjab Government regarding this case was investigated and it was found that a few bags contained sweepings and other impurities. This was not found to be a case of deliberate adulteration but one of lack of proper care on the part of the concerned FCI labour and staff. The FCI has been asked to ensure that such careless bagging and despatches are avoided in future.

As regards under-weight in imported fertilizers, the complaint received from Punjab was investigated and was found not to be substantiated. However, complaints regarding under-weight are received from time to time from various State Governments and they are investigated and suitable action taken. Action is also being taken to obviate such cases by introducing mechanised handling of bulk fertilizers at ports.]

Sugarcane Prices

*321. SHRI K. P. SINGH DEO :
SHRI LOKANATH MISRA:
SHRI SHYAMLAL GUPTA:

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that sugarcane prices have remained more or less stationary while sugar prices in the open market doubled during the last three years; and

(b) if so what measures Government are taking to bring parity between agricultural and industrial prices of sugar?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) During the last three years not only has there been an overall increase of about 20% in the minimum cane prices but also the cane prices actually paid were much higher than the notified prices. The open market prices of sugar dependent on various other factors besides cane prices, have also gone up, mainly because of the increase in Excise duty, the rise in costs of production, increasing pressure of internal demand etc.

(b) The question of fixing of minimum cane prices for 1974-75 season, keeping in view the factors specified under clause 3 of the Sugarcane Control Order, 1966, is under consideration of the Government.

Selling of tickets by Government aided schools in Delhi for the School Mass Physical Training Shows

*322. SHRI MONORANJAN ROY:
SHRI SASANKASEKHAR SANYAL:
SHRI SALIL KUMAR GANGULI:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that some well-known Government aided schools in Delhi such as the Lady Irwin School for Girls, New Delhi, are selling every year tickets through their students for the School Mass Physical Training Shows and thus collecting large sums of money for building fund;

(b) whether it is a fact that the school is collecting Rs. 5 every month as compulsory contribution from each student to the building fund on the basis of some Parent-Teachers Association Resolution;

(c) whether it is a fact that students who do not pay the so-called compulsory monthly contribution or sell the P.T. Show Tickets for the building fund, they and their parents are harassed and humiliated by the Principal and the teachers of the school; and

(d) if so, what steps Government propose to take to prevent the unauthorised collection of building fund by pressure and coercive methods resorted to by such schools?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND